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Coram : Hon'ble Mr P H Trivedi
Hon'ble Mr P M Joshi

: Vice Chairman
• Judicial Member

26/2/87

Heard learned advocate Mr J J Yajnik for the petitioner. He pleade that he has come to the Tribunal at this stage without approaching the appellate authority for the protection of the petitioner by stay of recovery of the loss imposed upon the petitioner. There is nothing to show that the appellate authority will not apply ^{its} mind to stay the recovery. There is no jurisdiction for this Tribunal on this ground. After approaching the appellate authority, if he has a grievance, the Tribunal. The appellate authority is directed to condone any delay in approaching it if the petitioner files an appeal to it. Learned advocate Mr Yajnik asks for leave for withdrawl of the petitioner. Leave granted. Petition disposed of as withdrawn.

Pheng

(P H TRIVEDI)
Vice Chairman

Joshi
(P M JOSHI)
Judicial Member